

भविष्य में दण्ड का प्रावधान करने का सरकार का विचार है; और

(ख) यदि हाँ, तो उसे कब तक लागू करने का प्रस्ताव है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :  
(क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

**Representation from Central Provident Fund Employees' Union**

2194. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have received representation from the Central Provident Fund Employees' Union;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA: (a) Yes.

(b) It has been alleged in the representation that:—

(i) The General Council of delegates meeting of the All India Employees' Provident Fund Staff Federation, New Delhi met at Hyderabad on 1st and 2nd November, 1977. The meeting was conducted in an atmosphere of tension and fear.

(ii) Several irregularities and high handedness were shown by the President Sri B. Raja. He denied the delegate rights of the Karnataka Provident Fund Employees' Union and the Kerala Staff Association and got unconcerned individuals to represent these units

and to cast their vote in their favour.

(iii) The constitution of the All India Employees' Provident Fund Staff Federation has been tampered and taken as amended without any notice to the delegates inspite of protests from the unions to enable Sri B. Raja to be President which is illegal.

(iv) Eight units of the All India Employees Provident Fund Staff Federation out of the fifteen attended, met immediately and decided that fresh elections should be held to the All India Employees Provident Fund Staff Federation as per the Constitution without this illegal amendment. The unions have authorised Sri M. S. Verma, Vice-President, Central Provident Fund Employees Union to convey to the Government their decision in this behalf.

(v) The Government is therefore, requested not to hold any negotiations with Sri B. Raja on behalf of the All India Employees Provident Fund Staff Federation as otherwise any agreement made through Sri B. Raja with the management will not be binding on the employees of the Employees Provident Fund Organisation.

(C) There appears to be a dispute among the office bearers of the Federation.

**Imposition of Ban on Strikes**

2195. SHRI K. A. RAJAN: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government's attention has been drawn to the reported banning of strikes by workers in the